

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

8th November 2021

To
CA Naren Sheth, B, Com (Hons.) F.C.A., DISA (ICAI), (IRP)
Managing Partner,
Mayra & Khatri
Chartered Accountants
&
Insolvency Professional (IP)
IBBI/IPA-001/IP-P00133/2017-18/10275
1014-1015, Prasad Chamber,
Tata Road No.1, Opera House,
Charni Road (East), Mumbai – 400004.

From
Collector of Stamps Enforcement – 1 Mumbai
General Stamp Office, Townhall Building, Shahid Bhagat Singh Marg, Fort, Mumbai
Maharashtra - 400001

Subject: Submission of proof of claim.

Madam/Sir,

I, Kiran Panbude, hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of Shreem Corporation Ltd. (M/s. Rajput Retail Ltd). The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Collector of Stamps Enforcement – 1 Mumbai General Stamp Office, Townhall Building, Shahid Bhagat Singh Marg, Fort, Mumbai Maharashtra - 400001
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL	OPERATIONAL CREDITOR IS A STATUTORY AUTHORITY. NO IDENTIFICATION NUMBER IS GIVEN BY THE STATE GOVERNMENT.

PARTICULARS

	PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)					
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	General Stamp Office, Townhall Building, ShahidBhagat Singh Marg, Fort, Mumbai Maharashtra – 400001 cosenfl.mumbai@igrmaharashtra.gov.in				
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Sr. No.	Case No.	Amount of Stamp duty	Amount of penalty	Total
		1.	ADJ/201/ 2012	14,58,32,900/-	33,54,15,670 /-	48,12,48,570/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Sr. No.	Case No.	Date of Order		
		1.	201/2012	1) Order passed by Collector of Stamps, (Enf- 1), Mumbai dated 15 Jan 2015 2) Demand notice along with penalty dated 20 March 2015 3) Demand notice along with penalty dated 7 July 2015 4) Demand notice along with penalty		

PARTICULARS

			<p>dated 18 November 2015</p> <p>5) Demand notice along with penalty dated 1 March 2016</p> <p>6) Demand notice along with penalty dated 7 July 2020</p> <p>7) Demand notice along with penalty dated 19 April 2021</p>	
6.	<p>DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS</p>	<p>THIS CLAIM HAS ARISEN DUE TO STAMP DUTY AND PENALTY LIABILITY UNDER MAHARASHTRA STAMP ACT 1958. CORPORATE DEBTOR WAS ISSUED DEMAND NOTICES SEVERAL TIMES. HOWEVER CORPORATE DEBTORS DID NOT PAY THE DUES.</p>		
7.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>AS DETAILED IN PARAGRAPH 5 AND 6.</p>		
8.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	<p>-----</p>		
9.	<p>DETAILS OF:</p> <p><i>a.</i> any security held, the value of security and its date, or</p> <p><i>b.</i> any retention of title arrangement in respect of goods or properties to which the claim refers</p>	<p>-----</p>		

PARTICULARS	
10.	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p> <p>Payment should be made online on www.gras.mahakosh.gov.in</p> <p>Stamp Duty (GRAS Code-<u>0030052601</u>)₹ Penalty(GRAS Code-<u>0030054401</u>)Office Name -General Stamp Office, Mumbai</p>
11.	<p>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR</p> <p>1) Order passed by Collector of Stamps, (Enf-1), Mumbai dated 7 July 2015 OF MAHARASHTRA STAMP ACT DATED 15 JAN 2015, 20 MAR 2015, 7 JUL 2015, 18 NOV 2015, 1 MAR 2016, 5 FEB 2020, 7 JUL 2020, 19 APR 2021.</p> <p>2) DEMAND NOTICES ISSUED IN ABOVE MATTERS DATED 20 MAR 2015, 7 JUL 2015, 18 NOV 2015, 1 MAR 2016, 5 FEB 2020, 7 JUL 2020, 19 APR 2021</p>
Signature of operational creditor or person authorised to act on his behalf	
Name in BLOCK LETTERS KIRAN PANBUDE Collector of Stamps Enforcement – 1 Mumbai	
Position with or in relation to creditor- SELF	
Address of person signing General Stamp Office, Town Hall Building, ShahidBhagat Singh Marg, Fort, Mumbai Maharashtra – 400001	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Kiran Panbude, Collectors of Stamps, General Stamp Office, Town Hall Building, Shahid Bhagat Singh Marg, Fort, Mumbai- 400 001, hereby declare and state as follows:-

1. Shreem Corporation Ltd. (M/s. Rajput Retail Ltd), the corporate debtor was, at the insolvency commencement date, being the 22 day of September 2021, actually indebted to me in the sum of Rs. 48,12,48,570/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - i) Order passed by Collector of Stamps, (Enf-1)
 - ii) Demand notice along with penalty
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Place: Fort, Mumbai

(Signature of the claimant)

VERIFICATION

I, Kiran Panbude, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 8th November 2021

(Signature of the claimant)